

Dated: 11/11/93.

I ①

Applicant by Sh. Saboo.

The applicant has rushed to the Court without making any representation. Neither his employment ~~is~~ is in jeopardy nor is there any allegation that his juniors are superseded^{ing} him.

In the circumstances we dismiss the application with liberty to the applicant to make representation, if any, to the department.

N.K. Verma
(N.K. Verma)
MCA

(M.S. Deshpande)
V.K.

12.

order/Judgement despatched
to Applicant/Respondent (s)
on 31/11/93

Order dt. 11-11-93 sent
to R-3 is received back
with postal remark 'not
known.'

10/10/94